

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-307
IB-310(ND)2020

IN THE MATTER OF:

Mr. S.P. Kanugo

Vs

JDMT Engineering India Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 17.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the petitioner submitted that he has filed the fresh affidavit showing that in earlier affidavit filed under Section 9 (3) (b), there was some typographical errors but before passing any order on the fresh affidavit, we think it proper to direct the Deponent to appear before the Bench on the next date of hearing. List the case for **28.02.2020**. The Deponent is directed to be present in person on the next date of hearing.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)